

*Item No. 18  
State vs. Birju*

E-FIR No. 006155/2019

PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

05.09.2020

*The matter was referred to Lok-Adalat which was scheduled for today. However, the same has been postponed for 20.09.2020.*

Present: Learned APP for the State through V/C

Accused *Birju* produced from jail no.3 through V/C

Complainant *Vijay Kumar* through *WhatsApp* Video call (duly identified by the IO through V/C).

IO through V/C

It is stated by the complainant that he had lodged the present FIR regarding theft of his *Scooty* bearing registration number DL-4SCW-4589. He further stated that he does not want to pursue the case as he has received his *Scooty*. In view of the above, he seeks permission of the court to compound the offence alleged against the accused.

Heard. File perused.

Perusal of the file reveals that accused is sent to face the trial for the offence punishable under section 411 IPC which is compoundable within the scheme of Code of Criminal Procedure, 1973 by the owner of stolen property.

I have examined the complainant/owner of stolen property about his voluntariness. Having examined him, I am of the view that he is making the statement voluntarily without any force, coercion or undue influence. Therefore, let his statement to this effect be recorded and be sent to him with direction to sign the same and send it back to the court through email/WhatsApp. Duly signed statement received. Perused.

Ms. BABITA PUNIYA  
Metropolitan Magistrate-06  
District Court No. 33  
T. Hari Nagar Court, Delhi

In view of the separate statement of the owner of stolen property offence under section 411 IPC stands compounded. Consequently, accused **BIRJU** stands acquitted for the offence punishable under section 411 IPC. He be released from jail, if not required in any other case.

Case property, if not already released be released to the rightful owner after due acknowledgment. *Superdaganama*, if any stands cancelled.

File be consigned to record room after due compliance.

Copy of the order be given *dasti* to the accused.

(Babita Puniya)  
MM-06 West District  
THC, Delhi 05.09.2020  
महानगर न्यायालय  
Metropolitan Magistrate-06  
जिला पश्चिम, कमरा नं. 355, ब्लॉक  
B District Room No. 355, Block  
B-5, हाजरी न्यायालय, दिल्ली  
The Hazari Courts, Delhi

Item No.14  
*Sonu & Nishant*

E-FIR No. 01205/2019  
PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

05.09.2020

The matter was referred to Lok-Adalat which was scheduled for today. However, the same has been postponed for 20.09.2020.

Present: Learned APP for the State through V/C

Both accused through V/C

IO through V/C

Complainant/owner of stolen property namely *Sh. Javed Mirza* through V/C (duly identified by the IO).

COURT IS CONVENED THROUGH V/C FROM RESIDENCE OFFICE.

It is stated by the complainant that he had lodged the present FIR regarding theft of his car battery. He further stated that he does not want to pursue the case as stolen property has been recovered by the police. In view of the above, he seeks permission of the court to compound the offence alleged against the accused persons.

Heard. File perused.

Perusal of the file reveals that accused persons are sent to face the trial for the offence punishable under section 411/34 IPC which is compoundable within the scheme of Code of Criminal Procedure, 1973 by the owner of stolen property.

I have examined the complainant/owner of stolen property about his voluntariness. Having examined him, I am of the view that he is making the statement voluntarily without any force, coercion or undue influence. Therefore, let his statement to this

बबीता पूनिया  
Ms. BABITA PUNIYA  
महानगर दण्डाधिकारी न्यायालय-03  
Metropolitan Magistrate-03  
जिला पश्चिम, कमरा नं 355, इंदौर नगर  
West District, Room No 355, Indore  
मोस हजारी न्यायालय, इंदौर  
The Head Courts

effect be recorded and be sent to him through *WhatsApp* with direction to sign it and send the same to through *WhatsApp/e-mail*. Duly signed statement received.

In view of the separate statement of the owner of stolen property offence under section 411 IPC stands compounded. Consequently, accused persons namely *SONU & NISHANT* stand acquitted for the offence punishable under section 411/34 IPC.

Case property, if not already released be released to the rightful owner after due acknowledgment.

File be consigned to record room after due compliance.

Copy of the order be given *dasti* to the accused persons for their record.

कृष्णानिभिया  
(Bhupendra Puniya)  
MM-06, West District  
THC, Delhi 05.09.2020  
जिला पश्चिम, कमरा नं. 358  
West District, Room No 358  
तीस हजारी न्यायालय (दिल्ली)  
Tis Hazari Courts, Delhi

Item No. 36

*State vs. Naveen*

FIR No. 06/2019

PS: Mundka

05.09.2020

Present: Learned APP for the State through V/C

Accused with his counsel *Shri A.K. Jha* through V/C

None for the complainant

*Court is convened through V/C from residence office.*

File perused. Perusal of the file reveals that the matter was referred to the *Lok Adalat* which was scheduled for today; however, the *Lok-Adalat* has been postponed. Now the same is scheduled for 20.09.2020.

File perused.

Summons issued to the complainant/injured not received back. Be awaited. Let fresh summons be issued to the complainant/injured for next date of hearing and be served through IO concerned.

Put up on 20.09.2020 before the *Lok-Adalat*.

(Babita Puniya)  
MM-06, West District,  
THC, Delhi-110002  
Metropolitan Magistrate-06  
जिला परिषद, कमरा नं. 355, तृतीय  
West District, Room No. 355, Third F  
तीस हजारी न्यायालय, दिल्ली  
Tia Hazari Courts, Delhi

Item No. 17

*State vs. Karanveer etc*

FIR No. 114/2019

PS: Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

05.09.2020

The matter was referred to Lok-Adalat which was scheduled for today. However, the same has been postponed for 20.09.2020.

Present: Learned APP for the State through V/C

Both accused through V/C (present in person in the court room)

None for complainant despite service

Court is convened through V/C from residence office.

Let fresh court notice be issued to the complainant/owner of stolen property for the next date of hearing with direction to either appear in person or join the proceedings through V/C on the next date of hearing failing which adverse order shall be passed against him.

Put up on 14.10.2020 for further proceedings.

CISCO WEBEX link be shared with the complainant.

बाबीला पुनिया  
(Babula Punia)  
MM-08, West District  
TIC, Delhi 05.09.2020  
जिजा प्रतिभा, रजि. नं. 355  
West District, Room No 355  
टीक हाजरी न्यायालय, दिल्ली  
Tik Hazari Courts

**Item No. 8**

*State vs. Vipin Yadav*

FIR No. 292/2018

PS: Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

05.09.2020

Present: Learned APP for the State through V/C  
IO absent

*Court is convened through V/C from residence office.*

Process could not be issued due to lock down.

Put up on 13.01.2021 for purpose fixed.

  
Babita Punia  
(Babita Punia)  
Ms. Babita Punia  
MM-06 West District  
THG:Delhi/05.09.2020  
जिला परिषद, कमरा नं. 355, थर्ड फ्लोर  
West District, Room No. 355, Third Floor  
बीस हजारों न्यायालय दिल्ली  
The Hazari Courts, Delhi

**Item No. 9**

***State vs. Vijay***

FIR No. 233/2012

PS: Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

05.09.2020

Present: Learned APP for the State through V/C  
IO absent

***Court is convened through V/C from residence office.***

Process could not be issued due to lock-down

Put up on 13.01.2021 for purpose fixed.

  
बबीता पुनिया  
(Babita Punia)  
MM-06, West District  
THC, Delhi 05.09.2020  
West District Room No. 354  
दिल्ली पुलिस अधीनस्थ न्यायालय  
दिल्ली पुलिस अधीनस्थ न्यायालय  
दिल्ली पुलिस अधीनस्थ न्यायालय

*Item no.12*

FIR No. 360/2016  
U/sec. 420 IPC

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

05.09.2020

Present: Learned APP for the State through V/C  
None for the accused persons

*Court is convened through V/C from residence office*

File perused.

Let court notice be issued to all the concerned parties for next date of hearing.

Put up on 12.10.2020 for further proceedings.

सदीला सुनिया  
(Babita Punia)  
MM-06, West District,  
THC, Delhi/05.09.2020  
जिला पंचायत, दिल्ली  
West District, Room No. 355, Third  
तीस हजारी न्यायालय, दिल्ली  
Tis Hazari Courts, Delhi

Item No. 7

*State vs. Gulshan*

FIR No. 0429/2018

PS: *Mundka*

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

05.09.2020

Present: Learned APP for the State through V/C  
IO absent

*Court is convened through V/C from residence office.*

Process could not be issued due to lock-down.

Put up on 13.01.2021 for purpose fixed.

यबीता पुनिया  
BABITA PUNIYA  
(Babita Puniya)  
MM-06, West District  
THC Delhi/05.09.2020  
West District, Room No. 306, 1st Floor  
तीस हजारी न्यायालय, दिल्ली  
The Hazari Courts, Delhi

**Item No. 6**

***State vs. Ali***

FIR No. 425/2016

PS: Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

05.09.2020

Present: Learned APP for the State through V/C  
None for accused

*Court is convened through V/C from residence office.*

Process could not be issued due to lock down.

Let process be issued in terms of previous order for 13.01.2021

(Babita Punia)  
MM-06, West District  
THC, Delhi, 05.09.2020  
Metropolitan Magistrate-05  
जिला परिषद, कमरा नं. 255, पुरीब  
West District, Room No. 255, Purib  
टीएचसी, दिल्ली न्यायालय, टि.डी. 05.09.2020  
T-1 Hazratpur Court

**Item No. 5**

***State vs. Bhola Prashad***

FIR No. 533/2017  
PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

05.09.2020

Present: Learned APP for the State through V/C  
None for accused

*Court is convened through V/C from residence office.*

Process could not be issued due to lock down.

Let process be issued in terms of previous order for 13.01.2021

  
समीता पुनिया  
Metropolitan Magistrate  
MM No. West District  
THC Delhi/05/09/2020  
West District, Room No. 355, Third Floor  
तीस हजारी न्यायालय, दिल्ली  
Tri Hazari Courts, Delhi

**Item No. 1**

***State vs. Pradeep etc***

FIR No. 44/2013

PS: *Mundka*

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

05.09.2020

Present: Learned APP for the State through V/C  
Accused *Gopal* has already been declared as absconder  
None for accused *Pradeep*

***Court is convened through V/C from residence office.***

Process could not be issued due to lock-down. Let previous order be complained afresh for next date of hearing.

Put up on 13.01.2021 for purpose fixed.

(Bubita Punjya)  
MM-06s- West District-06  
THC Delhi/05.09.2020-03  
जिला पश्चिम, कमरा नं. 355, तृतीय तल  
West District, Room No. 355, Third Floor  
तीस हजारी न्यायालय, दिल्ली  
Tri Hazari Courts, Delhi

**Item No. 4**

***State vs. Rashid***

FIR No. 316/2017

PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

05.09.2020

Present: Learned APP for the State through V/C  
None for accused

*Court is convened through V/C from residence office.*

Process could not be issued due to lock down.

Put up on 13.01.2021 for purpose fixed.



(Babita Punjia)

MM-06, West District

THC, Delhi

Metropolitam Magistrate-06

जिला पश्चिम, कमरा नं. 355, तृतीय मं

West District, Room No. 355, Third Flo

तीस हजारी न्यायालय, दिल्ली

Tis Hazari Courts, Delhi

05.09.2020

FIR No.419/2020  
PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.  
Sh. P.S. Gautam, Ld. Counsel for applicant through VC.  
**Court is convened through VC (CISCO Webex) from residence office.**

Vide this order, I shall decide the application filed on behalf of the applicant seeking release of vehicle bearing no.DL1-CR-2145 on Superdari

Heard. Reply perused

As per reply, IO has no objection, if the vehicle bearing no.DL1-CR-2145 is released to the registered owner/rightful owner.

Heard. Application perused.

Having considered all the relevant inputs and having taken note of the decision of the Hon'ble Supreme Court in **Sunderbhai Ambalal Desai V. State of Gujarat (A.I.R.2003 S.C.638)** and **Manjeet Singh Vs. State**, I am satisfied that this will be an eminently fit case where the case property i.e. vehicle bearing no.DL1-CR-2145 can be released to the applicant/registered owner/rightful owner, subject to execution of security bonds. Accordingly, let vehicle bearing no.DL1-CR-2145 be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; a security bond etc.

The photographs of the vehicle bearing no.DL1-CR-2145 should be attested by the IO and countersigned by the complainant, accused, if any, as well as by the person to whom the custody is handed over.

The panchnama/photographs/ valuation report etc. be filed along with the charge-sheet. IO is also directed to follow the necessary safeguards insisted in **Sunderbhai Ambalal Desai Vs. State of Gujarat & Manjeet Singh Vs. State**.

The application stand disposed of accordingly.  
Copy of this order be given dasti to the applicant.

Digitally  
Signed By  
BABITA  
PUNIYA  
BABITA  
PUNIYA

(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
05.09.2020

05.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.  
Applicant in person.

**Court is convened through VC (CISCO Webex) from residence office.**

Vide this order, I shall decide the application filed on behalf of the applicant seeking release of **two mobile phones** on Superdari.

Heard. Reply perused.

As per reply, IO has no objection, if the **two mobile phones** are released to the registered owner/rightful owner.

Heard. Application perused.

Having considered all the relevant inputs and having taken note of the decision of the Hon'ble Supreme Court in **Sunderbhai Ambalal Desai V. State of Gujarat (A.I.R.2003 S.C.638)** and **Manjeet Singh Vs. State**, I am satisfied that this will be an eminently fit case where the case property i.e. **two mobile phones** can be released to the applicant/registered owner/rightful owner, subject to execution of security bonds. Accordingly, let **two mobile phones** be released to the rightful owner after preparing detailed panchnama; taking photographs of the **two mobile phones**; valuation report; a security bond etc.

The photographs of the **two mobile phones** should be attested by the IO and countersigned by the complainant, accused, if any, as well as by the person to whom the custody is handed over.

The panchnama/photographs/ valuation report etc. be filed along with the charge-sheet. IO is also directed to follow the necessary safeguards insisted in **Sunderbhai Ambalal Desai Vs. State of Gujarat & Manjeet Singh Vs. State**.

The application stand disposed of accordingly.

Copy of this order be given dasti to the applicant.

BABITA  
PUNIYA

Digitally  
signed by  
BABITA  
PUNIYA  
Date:  
2020.09.05  
14:37:18  
+05:30

(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
05.09.2020

FIR No.400/2020  
PS: Mundka

05.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC,  
Sh. Himanshu, Ld. Counsel for applicant.

**Court is convened through VC (CISCO Webex)  
from residence office.**

Reply received. Perused.

Let articles, as per personal search memo, be released to the person entitled thereto as per rules on acknowledgement. Accordingly, the application is disposed of.

Copy of this order be given dasti.

Digitally  
signed by  
BABITA PUNIYA  
PUNIYA Date:  
2020.09.05  
16:57:39

(Babita Punia)  
MM-06/West District  
Tis Hazari Courts/Delhi  
05.09.2020

05.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.  
Ld. Counsel for applicant/accused.

Court is convened through VC (CISCO Webex) from residence office.

Vide this order, I shall decide the application filed on behalf of the applicant/accused Manoj @ Monu under section 437 CrPC seeking regular bail.

It is submitted by the Ld. counsel for the accused that recovery has already been effected and he is running in J/C since 14.07.2020.

Per contra, bail application is strongly opposed by the learned APP for the State.

I have heard the arguments and perused the police file.

Considering the overall conspectus and circumstances particularly the custody period of accused and the fact that recovery has already been effected, I deem it fit to admit the accused *Manoj @ Monu* on bail on his furnishing bail bond in the sum of Rs.15,000/- with one sound surety in the like amount to the satisfaction of the Ld. Duty MM/concerned court on the following conditions:-

1. That the accused shall co-operate in the investigation; and

2. That the accused shall not directly or indirectly make any inducement or threat to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the court or to any police officer; and
3. That the accused shall not commit an offence similar to the offence of which he is accused or suspected of the commission of which he is suspect; and
4. That he shall not take undue advantage of liberty or misuse the liberty; and
5. That he shall not change his residence without prior permission of this Court; and
6. After filing of charge sheet in the court, the accused shall remain present before the court on each and every date fixed for hearing of the case. If he wants to remain absent, then he shall take prior permission of the court and in case of unavoidable circumstances for remaining absent, he shall immediately give intimation to the court and request that he may be permitted to be represented through counsel and he will not dispute the identity of the accused in the case.

It is made clear that if the accused/applicant commits breach of any of the above conditions, the bail granted to him shall be liable to be cancelled. Any observation made herein shall have no bearing on the merits of the case.

Application stands disposed of accordingly.

Copy of this order be sent to Jail Superintendent, Tihar Jail for compliance/information.

Digitally  
signed by  
BABITA  
PUNIYA  
Date  
2020.09.05  
15:57:47  
BABITA  
PUNIYA  
(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
05.09.2020

State vs. Lokesh

FIR No.425/2020

PS: Mundka

05.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.  
Ld. Counsel for applicant/accused through VC.

**Court is convened through VC (CISCO Webex) from residence office.**

Vide this order, I shall decide the application filed on behalf of the applicant/accused Lokesh under section 437 CrPC seeking regular bail.

It is submitted by the Ld. counsel for the accused that recovery has already been effected and he is running in J/C since 30.08.2020.

Per contra, bail application is strongly opposed by the learned APP for the State.

I have heard the arguments and perused the police file.

Considering the overall conspectus and circumstances particularly the custody period of accused and the fact that recovery has already been effected, I deem it fit to admit the accused **Lokesh** on bail on his furnishing bail bond in the sum of Rs.15,000/- with one sound surety in the like amount to the satisfaction of the Ld. Duty MM/concerned court on the following conditions:-

E-FIR No.009284/2020

PS: Hari Nagar

05.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.  
Ld. Counsel for applicant/accused.

**Court is convened through VC (CISCO Webex) from residence office.**

Vide this order, I shall decide the application filed on behalf of the applicant seeking release of vehicle bearing no.DL3S-ED-7422 on Superdari.

After some arguments, Ld. Counsel wish to withdraw the present application.

Heard. Allowed.

Accordingly, application stands dismissed as withdrawn.

BABITA  
PUNIYA

Digitally signed  
by BABITA  
PUNIYA  
DN:  
c=IN, o=, ou=,  
ou=, ou=,  
ou=

(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
05.09.2020

State vs. Vipin

FIR No.424/2020

PS: Mundka

05.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.

Sh. Satish Kumar, Ld. Counsel for applicant/accused through VC.

**Court is convened through VC (CISCO Webex) from residence office.**

Vide this order, I shall decide the application filed on behalf of the applicant/accused Vipin under section 437 CrPC seeking regular bail.

It is submitted by the Ld. counsel for the accused that recovery has already been effected and he is running in J/C since 27.08.2020.

Per contra, bail application is strongly opposed by the learned APP for the State

I have heard the arguments and perused the police file.

Considering the overall conspectus and circumstances particularly the custody period of accused and the fact that recovery has already been effected, I deem it fit to admit the accused *Vipin* on bail on his furnishing bail bond in the sum of Rs.15,000/- with one sound surety in the like amount to the satisfaction of the Ld. Duty MM/concerned court on the following conditions:-

1. That the accused shall co-operate in the investigation; and
2. That the accused shall not directly or indirectly make any inducement or threat to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the court or to any police officer; and
3. That the accused shall not commit an offence similar to the offence of which he is accused or suspected of the commission of which he is suspect; and
4. That he shall not take undue advantage of liberty or misuse the liberty; and
5. That he shall not change his residence without prior permission of this Court; and
6. After filing of charge sheet in the court, the accused shall remain present before the court on each and every date fixed for hearing of the case. If he wants to remain absent, then he shall take prior permission of the court and in case of unavoidable circumstances for remaining absent, he shall immediately give intimation to the court and request that he may be permitted to be represented through counsel and he will not dispute the identity of the accused in the case.

**It is made clear that if the accused/applicant commits breach of any of the above conditions, the bail granted to him shall be liable to be cancelled.**

Any observation made herein shall have no bearing on the merits of the case.

Application stands disposed of accordingly.

Copy of this order be sent to Jail Superintendent, Tihar Jail for compliance/information.

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Date:  
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(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
05.09.2020

State vs. Mohd. Imran

FIR No.308/12  
PS: Hari Nagar

05.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.

Sh. Pramod Pandey, Ld. Counsel for accused through VC.

**Court is convened through VC (CISCO Webex) from residence office.**

File perused.

Perusal of file reveals that matter is at the stage of prosecution evidence, therefore, matter stands adjourned for 13.01.2021 in view of the above mentioned office order issued by Hon'ble High Court of Delhi.

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(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
05.09.2020

State vs. Tootani Yadav

FOR THE STATE

VS. MANDIA

05.09.2020

Earlier all the matters were adjourned on-line pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time and lockdown flow with office order no.26/DHC/2020 dated 30.07.2020. District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC

Sh. Pramod Pandey, Ld. Counsel for accused through VC.

Court is convened through VC (CISCO Webex) from residence office.

File perused

Perusal of file reveals that matter is at the stage of prosecution evidence. Therefore, matter stands adjourned for 13.09.2021 in view of the above mentioned office order issued by Hon'ble High Court of Delhi.

(Signature)  
(Name)

(Signature)  
Ld. Counsel for Accused  
In District Court, Delhi  
05.09.2020

State vs. Deepak

FIR No.63/19  
PS: Mundka

05.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.  
Sh. Pramod Pandey, Ld. Counsel for accused through VC.

Court is convened through VC (CISCO Webex) from residence office.

File perused.

Perusal of file reveals that matter is at the stage of prosecution evidence, therefore, matter stands adjourned for 13.01.2021 in view of the above mentioned office order issued by Hon'ble High Court of Delhi.

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(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
05.09.2020

FIR No.272/07  
PS: Hari Nagar

05.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.

Accused Tarun Khanna has already been acquitted.

Accused Rajesh Chauhan and Rajiv Khanna are POs.

Ld. Counsel for accused Mahender Pal.

**Court is convened through VC (CISCO Webex) from residence office.**

File perused.

Perusal of file reveals that matter is at the stage of prosecution evidence, therefore, matter stands adjourned for 19.10.2020 in view of the above mentioned office order issued by Hon'ble High Court of Delhi.

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BABITA  
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Date  
2020.09.05  
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(Babita Punya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
05.09.2020

FIR No.137/19

PS: Hari Nagar

05.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.

Sh. Pawan Jain, Ld. Counsel for accused through VC.

Court is convened through VC (CISCO Webex) from residence office.

File perused.

Perusal of file reveals that matter is listed for final arguments, however, Ld. Counsel wants to address the arguments physically.

Heard. Allowed.

At request, put up for final arguments on 14.09.2020,

Temporarily  
assigned by  
BABITA  
PUNIYA

Date  
05/09/2020  
10:54  
4559

(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
05.09.2020

State vs. Rajesh

FIR No.58/17

PS: Mundka

05.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.

None for accused.

Court is convened through VC (CISCO Webex) from residence office.

File perused.

Perusal of file reveals that matter is at the stage of prosecution evidence, therefore, matter stands adjourned for 13.01.2021 in view of the above mentioned office order issued by Hon'ble High Court of Delhi.

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2020.09.05  
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(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
05.09.2020

State vs. Surender etc.

FIR No.417/16

PS: Mundka

05.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.

None for accused persons.

**Court is convened through VC (CISCO Webex) from residence office.**

File perused.

Perusal of file reveals that matter is at the stage of prosecution evidence, therefore, matter stands adjourned for 13.01.2021 in view of the above mentioned office order issued by Hon'ble High Court of Delhi.

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40530

(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
05.09.2020

State vs. Imran

FIR No.57/2017

PS: Mundka

05.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.  
None for accused.

**Court is convened through VC (CISCO Webex) from residence office.**

File perused.

Perusal of file reveals that matter is at the stage of prosecution evidence, therefore, matter stands adjourned for 13.01.2021 in view of the above mentioned office order issued by Hon'ble High Court of Delhi.

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(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
05.09.2020

State vs. Nafees etc.

FIR No.414/15

PS: Mundka

05.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.  
None for accused persons.

Court is convened through VC (CISCO Webex) from residence office.

File perused.

Perusal of file reveals that matter is at the stage of prosecution evidence, therefore, matter stands adjourned for 13.01.2021 in view of the above mentioned office order issued by Hon'ble High Court of Delhi.

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Date:  
2020 09 05  
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(Babita Punlya)

MM-06/West District  
Tis Hazari Courts/Delhi  
05.09.2020

State vs. Abhay Raj

FIR No 341/19

PS: Mundka

05.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

The matter was referred to Lok Adalat which was scheduled for today. However, the same has been postponed for 20.09.2020.

Present. Ld. APP for State through VC.

Sh. Yashveer Singh, Ld. Counsel for accused.

Accused is absent.

**Court is convened through VC (CISCO Webex) from residence office.**

Let fresh court notice be issued to the complainant/victim with direction either to appear in person or through VC on NDOH.

At request, put up the matter before Lok Adalat on 20.09.2020.

**BABITA  
PUNJYA**

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Date:  
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(Babita Punjya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
05 09 2020

E-FIR No.013093/2020

PS: Hari Nagar

05.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

The matter was referred to Lok Adalat which was scheduled for today. However, the same has been postponed for 20.09.2020.

Present. Ld. APP for State through VC.  
None for accused.

Court is convened through VC (CISCO Webex) from residence office.

Let fresh court notice be issued to the complainant/owner of stolen property with direction either to appear in person or through VC on NDOH.

Court notice be also issued to accused for NDOH.

Put up the matter before Lok Adalat on 20.09.2020.

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Date:  
05.09.2020  
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(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
05.09.2020

State vs. Meenu Babbar

FIR No.401/19  
PS: Hari Nagar

05.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

The matter was referred to Lok Adalat which was scheduled for today. However, the same has been postponed for 20.09.2020.

Present: Ld. APP for State through VC.  
None for accused persons.

Court is convened through VC (CISCO Webex) from residence office.

Let fresh court notice be issued to the complainant/victim with direction either to appear in person or through VC on NDOH.

Court notice be also issued to accused persons for NDOH.

Put up the matter before Lok Adalat on 20.09.2020.

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(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
05.09.2020

State vs. Abdul Wahid  
E-FIR No.005881/2020  
PS: Hari Nagar

05.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

~~The matter was referred to Lok Adalat which was scheduled for today. However, the same has been postponed for 20.09.2020.~~

Present: Ld. APP for State through VC.  
Accused not produced from JC.

Jail Superintendent, Tihar Jail through VC.  
Court is convened through VC (CISCO Webex)

from residence office.

It is stated by the Jail Superintendent, Tihar Jail that

accused has already been released from jail.

Heard.

Let fresh court notice be issued to the complainant/owner of stolen property with direction either to

appear in person or through VC on NDOH.

Court notice be also issued to accused for NDOH.

Put up the matter before Lok Adalat on 20.09.2020.

BARBITA PUNNIA  
Date: 05.09.2020  
Tis Hazari Courts/Delhi  
MM-06/West District  
(Bablia Punhaya)  
05.09.2020

State vs. Asif

E-FIR No.00036643/18  
PS: Hari Nagar

05.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

**The matter was referred to Lok Adalat which was scheduled for today. However, the same has been postponed for 20.09.2020.**

Present: Ld. APP for State through VC.  
None for accused.

Court is convened through VC (CISCO Webex) from residence office.

Let fresh court notice be issued to the complainant/owner of stolen property with direction either to appear in person or through VC on NDOH.

Court notice be also issued to accused for NDOH.

IO to also join proceedings through VC on NDOH.

Put up the matter before Lok Adalat on 20.09.2020.

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(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
05.09.2020

State vs. Sandeep @ Kalia etc.

FIR No.805/15  
PS: Hari Nagar

05.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.  
Accused Sagar not produced from JC.  
Accused Sandeep is absent.

Court is convened through VC (CISCO Webex) from residence office.

File perused.

Perusal of file reveals that matter is at the stage of PE.

Jail Superintendent is directed to produce accused

Sagar on NDOH through VC.

Put up on 19.09.2020 for PE.

BARITA  
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Date  
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16:19:24

(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
05.09.2020

State vs. Sandeep @ Kalia etc.

FIR No.1040/14

PS: Hari Nagar

05.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.  
Accused Sagar not produced from JC.  
Accused Sandeep is absent.

**Court is convened through VC (CISCO Webex)  
from residence office.**

File perused.

Perusal of file reveals that matter is at the stage of PE.

Jail Superintendent is directed to produce accused  
Sagar on NDOH through VC.

Put up on 19.09.2020 for PE.

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(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
05.09.2020

State vs. Lakshay & Ors.

FIR No.601/18  
PS: Hari Nagar

05.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.

Accused Lakshay not produced from JC (on police bail in this case).

Accused Jitender S/o Sh. Jagdish not produced from JC.

Accused Meharban and Jitender @ Gogi are absent.

Court is convened through VC (CISCO Webex) from residence office.

File perused.

Perusal of file reveals that matter is at the stage of prosecution evidence.

Jail Superintendent is directed to produce the accused Lakshay and Jitender S/o Sh. Jagdish on NDOH through VC.

Put up on 19.09.2020 for PE.

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(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
05.09.2020

State vs. Ashwani Kumar

FIR No.000042/19

PS: Hari Nagar

05.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

**The matter was referred to Lok Adalat which was scheduled for today. However, the same has been postponed for 20.09.2020.**

Present: Ld. APP for State through VC.  
Accused not produced from JC.

**Court is convened through VC (CISCO Webex) from residence office.**

Let fresh court notice be issued to the complainant/owner of stolen property with direction either to appear in person or through VC on NDOH.

Jail Superintendent is directed to produce accused on NDOH through VC.

IO to also join proceedings through VC on NDOH.

Put up the matter before Lok Adalat on 20.09.2020.

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by BABITA  
PUNIYA  
Date: 05/09/2020  
05:14:00  
**(Babita Puniya)**  
MM-06/West District  
Tis Hazari Courts/Delhi  
05.09.2020

State vs. Rohit Kumar Mishra

FIR No 025557/19

FS, Hari Nagar

05.09.2020

Earlier all the matters were adjourned on-bis pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time and lock-down. Now, vide office order no.26/DHC/2020 dated 20.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

The matter was referred to Lok Adalat which was scheduled for today. However, the same has been postponed for 20.09.2020.

Present. Ld. APP for State through VC.  
Accused not produced from JC.

Court is convened through VC (CISCO Webex) from residence office.

Let fresh court notice be issued to the complainant/owner of stolen property with direction either to appear in person or through VC on NDOH.

Jail Superintendent is directed to produce accused on NDOH through VC.

IO to also join proceedings through VC on NDOH.

Put up the matter before Lok Adalat on 20.09.2020.

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Date  
20/09/2020  
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(Babita Punjia)  
MM-06 West District  
Tis Hazari Courts/Delhi  
05.09.2020

State vs. Suraj

FIR No.037936/19

PS: Hari Nagar

05.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

**The matter was referred to Lok Adalat which was scheduled for today. However, the same has been postponed for 20.09.2020.**

Present: Ld. APP for State through VC.  
Accused not produced from JC.

**Court is convened through VC (CISCO Webex) from residence office.**

Let fresh court notice be issued to the complainant/owner of stolen property with direction either to appear in person or through VC on NDOH.

Jail Superintendent is directed to produce accused on NDOH through VC.

IO to also join proceedings through VC on NDOH.

Put up the matter before Lok Adalat on 20.09.2020.

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BABITA  
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Date:  
2020 09 05  
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(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
05.09.2020

State vs. Ajay etc.

FIR No.0039298/19  
PS. Hari Nagar

05.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

**The matter was referred to Lok Adalat which was scheduled for today. However, the same has been postponed for 20.09.2020.**

Present Ld. APP for State through VC.  
Accused persons are not produced from JC.

**Court is convened through VC (CISCO Webex) from residence office.**

Let fresh court notice be issued to the complainant/owner of stolen property with direction either to appear in person or through VC on NDOH.

Jail Superintendent is directed to produce accused persons on NDOH through VC.

IO to also join proceedings through VC on NDOH.

Put up the matter before Lok Adalat on 20.09.2020.

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BABITA  
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2020.09.05  
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(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
05.09.2020

State vs. Narender Sharma

FIR No.481/2020

PS: Hari Nagar

05.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.  
Complainant Sh. Rohan Mohanty through VC.  
Sh. Mohit Auluck, Ld. Counsel for accused through VC.  
SI Amit on behalf of IO through VC.

**Court is convened through VC (CISCO Webex) from residence office.**

It is stated by the victim Sh. Rohan Mohanty that he has voluntarily settled the matter with the accused for a sum of Rs.5000/- and has also received the amount.

It is stated by the learned counsel for the accused that matter has been settled with both the victims and he shall file the quashing petition before the Hon'ble High Court of Delhi. He further stated that the accused persons shall bear all the expenses of victim Sh. Rohan Mohanty. He further stated that co-accused persons are already on bail as per the order passed by Sh. Ajay Singh Parihar, Ld. MM, West, THC. In view of the above, he prayed that accused herein be also admitted on bail.

It is stated by the victim that he has no objection, if bail is granted to the accused. SI Amit has duly identified the complainant.

Per contra, bail application is strongly opposed by the learned APP for the State.

The parties have settled the matter. Further, co-accused persons are already on bail. Therefore, keeping in view the overall conspectus of the case, particularly the role attributed to the present accused namely Narender Sharma, without

commenting on the merits of the cas, he is admitted on bail on his furnishing bail bond in the sum of Rs.50,000/- with one sound surety of the like amount on the following conditions:-

1. That the accused shall co-operate in the investigation; and
2. That the accused shall not directly or indirectly make any inducement or threat to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the court or to any police officer; and
3. That the accused shall not commit an offence similar to the offence of which he is accused or suspected of the commission of which he is suspect; and
4. That he shall not take undue advantage of liberty or misuse the liberty; and
5. That he shall not change his residence without prior permission of this Court; and
6. After filing of charge sheet in the court, the accused shall remain present before the court on each and every date fixed for hearing of the case. If he wants to remain absent, then he shall take prior permission of the court and in case of unavoidable circumstances for remaining absent, he shall immediately give intimation to the court and request that he may be permitted to be represented through counsel and he will not dispute the identity of the accused in the case.

**It is made clear that if the accused/applicant commits breach of any of the above conditions, the bail granted to him shall be liable to be cancelled.**

Any observation made herein shall have no bearing on the merits of the case.

Application stands disposed of.

BABITA  
PUNIYA

Digitally  
Signed by  
BABITA  
PUNIYA  
Date:  
2020.09.05  
17:02:35  
40570

(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
05.09.2020

Item 23

*State vs. Sonu @ Ram Singh*

e-FIR No. 000008/20

PS: Hari Nagar

U/sec. 411 IPC

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

05.09.2020

*The matter was referred to Lok-Adalat which was scheduled for today. However, the same has been postponed for 20.09.2020.*

Present: Learned APP for the State through V/C

Accused through V/C ( present in court in person)

Complainant *Shri Vinay Kumar @ Vinay Singh* through V/C (present in court in person and duly identified by the IO through V/C).

IO through V/C

It is stated by the complainant that he had lodged the present FIR regarding theft of his mobile phone. He further stated that he does not want to pursue the case as his mobile has been recovered by the police. In view of the above, he seeks permission of the court to compound the offence alleged against the accused.

Heard. File perused.

Perusal of the file reveals that accused *Sonu* is sent to face the trial for the offence punishable under section 411 IPC which is compoundable within the scheme of Code o Criminal Procedure, 1973 by the owner of stolen property.

I have examined the complainant/owner of stolen property *Sh. Vinay Kumar* about his voluntariness. Having examined him, I am of the view that he is making the statement voluntarily without any force, coercion or undue influence. Therefore, let his statement to this effect be recorded. Statement recorded.

सुनीता पुनिया  
Ms. SUNITA PUNIYA  
महानगर दण्डाधिकारी न्यायालय-06  
Metropolitan Magistrate-06  
जिला पुलिस, बंगला नं. 355, पुरी रोड  
W - District Room No. 355 Third Floor  
जल हाथी न्यायालय, दिल्ली  
District Court, Delhi

In view of the separate statement of the owner of stolen property namely *Shri Vinay Kumar* offence under section 411 IPC stands compounded. Consequently, accused *SONU @ RAM SINGH* stands acquitted for the offence punishable under section 411 IPC.

Case property, if not already released be released to the rightful owner after due acknowledgment.

File be consigned to record room after due compliance.

Copy of the order be given *dasti* to the accused.

(Babita Puniya)  
MM-06, West District  
THG, Delhi/05.09.2020  
Metropolitan Magistrate-06  
जिला परिषद, कमरा नं. 365, तृतीय मंज  
West District, Room No. 365, Third Floor  
तीस हजारी न्यायालय, दिल्ली  
The Hazari Courts, Delhi

State vs. Raju Mishra etc.

FIR No.013800/2020

PS: Hari Nagar

05.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

**The matter was referred to Lok Adalat which was scheduled for today. However, the same has been postponed for 20.09.2020.**

Present: Ld. APP for State through VC.  
Accused persons are not produced from JC.

**Court is convened through VC (CISCO Webex) from residence office.**

Let fresh court notice be issued to the complainant/owner of stolen property with direction either to appear in person or through VC on NDOH.

Jail Superintendent is directed to produce accused persons on NDOH through VC.

IO to also join proceedings through VC on NDOH.

Put up the matter before Lok Adalat on 20.09.2020.

BABITA  
PUNIYA

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signed by  
BABITA  
PUNIYA  
Date:  
2020.09.05  
17:51:00  
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(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
05.09.2020

State vs. Nishant & Sonu

E-FIR No.01196/19  
PS: Hari Nagar

05.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.  
Both accused through VC.  
Complainant is absent.  
Sh. Manpreet Singh, brother of complainant through VC.

**Court is convened through VC (CISCO Webex) from residence office.**

It is stated by Sh. Manpreet Singh that his sister i.e. complainant could not appear before the court as she is out of country, however, she has authorized him to compound the offence.

Heard.

He is directed to place on record the authority letter by

NDOH.

Put up the matter before Lok Adalat on 20.09.2020.

signed by  
BABITA  
PUNIYA  
Date:  
2020.09.05  
17:51:11  
+05:30

(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
05.09.2020